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# THE ASSAM GAZETTE

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EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No.333 Dispur, Friday, 30th September, 2005, 8th Asvina, 1927 (S.E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

## NOTIFICATION

The 12th September, 2005

**No. LGL.24/98/71.**—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XLI OF 2005

(Received the assent of the Governor on 7th September, 2005)

**THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND  
PENSION FUND AND DEPOSIT LINKED INSURANCE FUND  
SCHEME (AMENDMENT) ACT, 2005**

AN

ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.

**Preamble**

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

**Assam  
Act. X  
of 1955.**

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :-

**Short title,  
extent and  
commence-  
ment.**

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2005.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of  
Schedule.**

2. In the principal Act, in the schedule, in para 9B (iii), for the word "fifteen", occurring in between the words "more than rupees" and "thousand", the word "twenty" shall be substituted.

**M. K. DEKA,  
Commissioner & Secy. to the Govt. of Assam,  
Legislative Department, Dispur.**